

22

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 69/(MAH)/2016

CORAM:

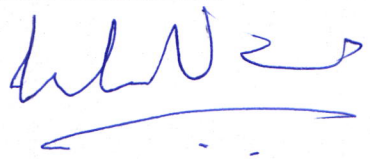

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

NAME OF THE PARTIES: M/s. Harmony Holdings Limited  
V/s.  
M/s. RT Exports Limited & Ors.

SECTION OF THE COMPANIES ACT: 241, 242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
22	Sneha Vani R/b Law Charter	Advocate Respondent Nos 1, 4 & 5	
	Mr. Piyush Rahija alw Mr. Bhusham Shah, Ms. Neha Lakshman and Ms. Jagam Punjabi	Advocate for Petitioner	

**ORDER**

**CP No.69/ 241,242/NCLT/MB/MAH/2016**

On the Company Petition, for the Counsel namely Ms. Sneha Vani appearing on behalf of the R1, R4 & R5 submits that the matter has been settled, since the Petitioner side has stated that no settlement so far has been taken place, the Respondent side is directed to report settlement failing which, directed to argue the matter on the next date of hearing.

List this matter on 15.12.2017.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)